

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No. 96 of 2020**

Rita Devi

... **Petitioner**

-Versus-

The State of Jharkhand & Others

... **Respondents**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Ashok Kumar Pandey, Advocate

For the State : Ms. Puja Agarwal, A.C. to A.A.G.-II

04/09.09.2020. Heard Mr. Ashok Kumar Pandey, learned counsel for the petitioner and Ms. Puja Agarwal, learned counsel for the respondent-State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Ms. Puja Agarwal, learned counsel for the respondent-State submits that she has not filed the counter affidavit. She further seeks four weeks' time to file the counter affidavit.

Time, as prayed for, is allowed.

Let this matter appear on 12.10.2020.

(Sanjay Kumar Dwivedi, J.)

Ajay/